

(219)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT SITTING AT NAGPUR
BOMBAY BENCH, 'GULESTAN' BUILDING 6
PRESCOT ROAD, BOMBAY 1

OA NO. 744/91

Smt. Satyabhamabai V. Shindekar ..Applicant
v/s.

Union of India & 2 ors. ..Respondents

Coram: Hon. Shri Justice M S Deshpande, V.C.
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Ms. Pathak
Counsel for the applicant

Mr. Ramesh Darda
Counsel for the respondents

ORAL JUDGMENT:
(PER: M S Deshpande, Vice Chairman)

DATED: 18.3.93

Heard the ^{appointment on} counsel. It is apparent that the question of making/compassionate ground would not arise as the deceased Mr. Shindekar Vithal, was removed from service after a departmental inquiry.

There is no merit in the application.
Application dismissed summarily.

(M Y Priolkar)
Member (A)

(M S Deshpande)
Vice Chairman

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY

Review Petition No.82/93
in O.A.No. 744/91

Smt. Satyabhamabai V.Shindekar .. Applicant
vs
Union of India & 2 Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman
Hon'ble Shri M.Y.Priolkar, Member (A)

Tribunal's Order

(Per: Shri M.Y.Priolkar, Member(A)

Dated: 22-11-93

This Review Petition has been filed by the applicant in O. A. 744/91 for a review of our judgement dated 8-4-1993 rejecting that O.A., observing that the question of compassionate appointment would not arise since the deceased husband of the applicant had been removed from service after a departmental enquiry.

2. No error of fact or of law in the above judgement which is apparent from the record has been brought out in the review petition, nor any additional evidence produced. The review is sought mainly on compassionate grounds. We see no sufficient reason to warrant a review of the above judgement. The review petition is rejected.


(M.Y. Priolkar)
Member(A)


(M.S. Deshpande)
Vice-Chairman